

SHRI SURAJ BHAN (Ambala):
Sir, I have given an amendment.

MR. SPEAKER: Please sit down. How can you do it? Why should you do it? You are a part and parcel of the Committee. The question is:

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 17th March, 1981."

The motion was adopted.

12.08 hrs.

STATEMENT RE. INCREASE IN
RATE OF ROYALTY ON CRUDE
OIL

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): Mr. Speaker Sir, with your permission I would like to make a statement about the enhancement of royalty payable to the States where crude oil is produced.

The rate of royalty on crude oil is fixed under the Oil Fields (Regulation and Development) Act, 1948. Royalty is payable on onshore crude oil to the States of Gujarat and Assam and Arunachal Pradesh where it is being produced. The rate of royalty on crude oil was increased from Rs. 15/- to Rs. 42/- per tonne with effect from September 8, 1976 and has continued to be paid to these State Governments at that rate.

The Government of Gujarat and Assam submitted detailed Memoranda requesting for further enhancement of the rate of royalty. At present, the price payable for onshore crude oil as fixed by Government is about Rs. 305 per tonne. After due consideration of the views of the two State Governments and other factors, Government have decided to increase the rate of royalty payable on crude oil from Rs. 42

per tonne to Rs. 61 per tonne with effect from 1st April, 1981. Royalty of Rs. 61/- per tonne is the maximum that can be paid on the basis of the present sale price of crude. Extra income to the States in terms of royalty and sales tax for the year 1981-82 is estimated at about Rs. 6.32 crores for Gujarat and about Rs. 10.08 crores for Assam.

SHRI NIREN GHOSH (Dum Dum): Mr. Speaker, we should get an opportunity to discuss this statement.

AN HON. MEMBER: What happened to item no. 3(a)?

MR. SPEAKER: He has already done it. Now the Statutory Resolution—Mr. Jyotirmoy Bosu.

SHRI KRISHNA CHANDRA HALDER (Durgapur): In the List of Business it has been mentioned that at 4 p.m. Rao Birendra Singh will make a statement. But in the revised List of Business, at 4 p.m. it is said that a motion by Shri Ram Vilas Paswan will be taken up.

MR. SPEAKER: Supplementary; List of business is there.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Both will be taken up at the same time. (Interruptions)

MR. SPEAKER: Within 4-5 minutes, we will do it.

MR. SPEAKER: He will make it.

12.10 hrs.

STATUTORY RESOLUTION RE.
DISAPPROVAL OF SPECIAL BEARER
BONDS (IMMUNITIES AND
EXEMPTIONS) ORDINANCE 1981,
AND SPECIAL BEARER BONDS
(IMMUNITIES AND EXEMPTIONS)
BILL

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to move:

"This House disapproves of the Special Bearer Bonds (Immunities and Exemptions) Ordinance, 1981